

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **HORIZON OUTSOURCE SOLUTIONS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HORIZON OUTSOURCE SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23.03.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Mumbai, MH (Under The Companies Act, 1956)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110MH2011PTC215172
5.	Address of the registered office and principal office (if any) of corporate debtor	01, GR FLR, NAVJIVAN CHS BLOCK NO.02,172 S.B.MARG BHAGWANSINGH COLONY, MATUNGA WEST, MUMBAI
6.	Insolvency commencement date in respect of corporate debtor	15.03.2023 (Order received from NCLT on 20.03.2023)
7.	Estimated date of closure of insolvency resolution process	11.09.2023 (180 days period from Order date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajendra Jain IBBI/IPA-02/IP-N00732/2018-2019/12353
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-1103, ISCON RIVERSIDE, OPP. POLICE STADIUM, SHAHIBAUG, AHMEDABAD 380004 – IPRAJENDRAGJAIN@GMAIL.COM
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9-B, VARDAN TOWER, LAKHUDI CIRCLE, NAVRANGPURA, AHMEDBAD 380014 CIRP.HORIZON1@GMAIL.COM
11.	Last date for submission of claims	03.04.2023 (3 rd April, 2023)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Presently, Not Ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Download relevant form from web link https://ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Horizon Outsource Solutions Private Limited** on **15.03.2023** (Order received from on **20.03.2023**).

The creditors of **Horizon Outsource Solutions Private Limited**, are hereby called upon to submit their claims with proof on or before **03.04.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



CA Rajendra Jain

IRP – Horizon Outsource Solutions Pvt. Ltd.
IBBI/IPA-02/IP-N00732/2018-2019/12353

Date: 21.03.2023

Place: Ahmedabad

AFA Valid Up to 30.11.2023